

THE METRO RAILWAYS (CONSTRUCTION OF WORKS)  
AMENDMENT ACT, 1987

No. 42 OF 1987

[9th December, 1987.]

An Act further to amend the Metro Railways (Construction of Works) Act, 1978.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

Short  
title.

1. This Act may be called the Metro Railways (Construction of Works) Amendment Act, 1987.

Amend-  
ment of  
section  
10.

2. In section 10 of the Metro Railways (Construction of Works) Act, 1978, to sub-section (3), the following proviso shall be added, namely:—

33 of 1978.

“Provided that in computing the said period of one year, the period or periods during which any action or proceeding to be taken in pursuance of the notification issued under sub-section (1) of section 7 [including any such action or proceeding pending immediately before the commencement of the Metro Railways (Construction of Works) Amendment Act, 1987] is stayed by an order of a Court, whether granted before or after such commencement, shall be excluded.”.